

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 4/MP/2017

Subject : Petition under Section 79(1) (f) and 79(1) (b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 18.7.2008 between the Petitioner and Respondent No. 1.

Petitioner : Maithon Power Limited

Respondents : BRPL and anr.

Petition No. 5/MP/2017

Subject : Petition under Section 79(1) (f) and 79(1) (b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 12.5.2008 between the Petitioner and Respondent No. 1.

Petitioner : Maithon Power Limited

Respondents : TPDDL and anr.

Date of Hearing : **25.11.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Shreshth Sharma, Advocate, MPL
Shri Nishant Talwar, Advocate, MPL
Shri Dushyant Manocha, Advocate, BRPL
Ms. Shefali Sobti, TPDDL

Record of Proceedings

At the outset, learned counsel appearing for the Petitioner and the Respondents submitted that in terms of the observations of the Commission vide ROP of the hearing dated 22.9.2022, the negotiations for settlement between the parties, are at an advanced stage, and therefore, the hearing of these matters may be postponed.

2. The Commission, accepted the request of the learned counsel for the parties and adjourned the hearing. The Commission directed the parties to file a joint affidavit indicating the settlement arrived between the parties and thereafter mention the same for listing.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

